

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

MA 690 & 692/2018
in CP(IB)-1399(MB)/2017

CORAM:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 14.08.2018

NAME OF THE PARTIES:

Bank of India
v/s.
Mandhana Industries Ltd.

INSOLVENCY & BANKRUPTCY CODE 2016.

ORDER

The Counsel of the Applicant/Resolution Professional as well as Respondents are present.

On hearing the submissions from the Counsel appearing on behalf of the Resolution Professional (RP), when we have put some queries to the RP while hearing submissions of her, since she has stated she needs time, at her request, list this matter on 21.08.2018 to satisfy this Bench.

At request of the Respondents in MA 690/2018, the Respondents are given one week's time to file their reply without fail i.e. on or before 21.08.2018, failing which, the application will be dealt with on hearing from the RP.

SDI-

RAVIKUMAR DURAISAMY
Member (Technical)

SDI-

B.S.V. PRAKASH KUMAR
Member (Judicial)